

Admission Sl. No. 1

O.A. No. 908 of 2010

Order dated: 26.03.2014

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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This O.A. first came up before this Tribunal on 19.01.2011 when direction was issued to remove the defects by 31.01.2011 failing which the O.A. was directed to be dismissed without further reference to the Bench. On 31.01.2011 after hearing Mr. M.K.Mallick, Ld. Counsel for the applicant, Mr. P.R.J.Dash, Ld. Additional Standing Counsel and Mr. A.K.Bose, Ld. Govt. Advocate appearing for the State of Orissa, on the prayer made by the applicant's counsel he was allowed to carry out certain amendments in the O.A. It was further directed that the matter will be listed as and when moved after the amendments are made.

Today none appeared for the applicant on the first call, accordingly, the matter was passed over. On the second call also none appeared for the applicant.

Mr. G.C.Nayak, Ld. Govt. Advocate for the State of Orissa, and Mr. P.R.J.Dash, Ld. ACGSC, are present and heard.



By drawing our attention to the earlier order passed by this Tribunal on 31.01.2011, Mr. Dash submitted that this O.A. was filed on 28.10.2010 and we are in the year 2014 but till date the applicant has neither taken any step to carry out amendment nor any step has been taken to list this matter and hence it seems that the applicant is no longer interested to pursue this O.A.

We are also convinced by the argument advanced by Mr. Dash and find that no step has been taken to list this matter or to carry out amendment as prayed for by him on 31.01.2011.


In view of the above, this O.A. is dismissed for default.

MEMBER(Admn.)



MEMBER(Judl.)

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